

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF IMPERIAL CONSULTANTS AND SECURITIES LIMITED.

RELEVANT PARTICULARS		
1.	Name of corporate debtor	IMPERIAL CONSULTANTS AND SECURITIES LIMITED
2.	Date of incorporation of corporate debtor	31/03/1993
3.	Authority under which corporate debtor is incorporated / registered	ROC-Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U65993TN1993PTC024724
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: A S K Building 1st Floor Room No 2 Old No 44 New No 57 C P Ramaswamy Road Abhiramapuram Chennai Chennai TN 600018 IN
	Address other than R/o where all or any books of account and papers are maintained	202, United Business Park Wagle Industrial Estate Thane MH 400605 IN
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: 13/04/2023 (As per order of Hon'ble NCLT Chennai Bench in CP (IB)/27/CHE/2023) Date of receipt of Order: 14/04/2023
7.	Estimated date of closure of insolvency resolution process	10/10/2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Vishal Ghisulal Jain IBBI/IPA-001/IPP00419/2017-2018/10742
9.	Address and e-mail of the interim resolution professional, as registered with the Board	(No communication to this address and Email) Registered Address: D-1902, Palm Beach Residency, Amey CHS Ltd., Plot No. 24-29, Sector-4, Nerul West, Navi Mumbai, Maharashtra-400706. Registered Email ID: vishal@resolvegroup.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Communication Address: CA. Vishal Jain, c/o. Resolve-IPE Private Limited, 1003, Satra Plaza, Sector-19D, Vashi, Navi Mumbai-400703. Process Specific E-mail: imperial@resolvegroup.co.in
11.	Last date for submission of claims	28/04/2023
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) NOT APPLICABLE
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NOT APPLICABLE
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: 1003, Satra Plaza, Sector-19D, Vashi, Navi Mumbai-400703.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **IMPERIAL CONSULTANTS AND SECURITIES LIMITED** on **13/04/2023**.

The creditors of **IMPERIAL CONSULTANTS AND SECURITIES LIMITED** are hereby called upon to submit their claims with proof on or before **28/04/2023** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



CA. Vishal Jain

Interim Resolution Professional

IBBI Registration No: IBBI/PA-001/IPP00419/2017-2018/10742

IBBI Registered E-mail: vishal@resolvegroup.co.in

AFA Valid upto: 02/01/2024

Insolvency Professional Entity: Resolve – IPE Private Limited

IBBI Registration No: IBBI/IPE/0120

Communication Address: 1003, Satra Plaza, Sector 19D, Palm Beach Road, Vashi, Navi Mumbai - 400 703

Process Specific Email ID: imperial@resolvegroup.co.in

Date: 16/04/2023

Place: Navi Mumbai